

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315
IA-1931/2023, IA-4321/2020
In
IB-1330(ND)/2019

IN THE MATTER OF:

M/s. Elan Professional Appliances Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. Costomized Kitchen (India) Pvt. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Mr. Ketan Madan Adv.

For Liquidator : Mr. Sanjeev Kataria, Adv. Mr. Gulshan Gupta (Liq.)

For S.D. : Tarun Raj Arora, Jyoti Arora Advs.

ORDER

IA-1931/2023

Heard the submissions made by Ld. Counsel appearing for Liquidator.

No one has appeared on behalf of RoC despite due service of notice.

The Court Officer is directed to send E-Notice to the RoC.

The RoC is directed to file the report within two weeks.

List the matter **on 03.07.2024**.

IA-4321/2020

On the request made by Ld. Counsel appearing for Applicant the matter is adjourned **to 03.07.2024**.

The Respondent No. 1 is directed to file an affidavit in terms of the order dated 08.05.2024.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)